

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-42-2020.

Shri Divakar R. Dalvi ... Petitioner.

Versus

The Deputy Collector & SDO
Bicholim & ors. ... Respondents.

Ms. A. Agni, Senior Advocate with Ms. Jai Sawaikar, Advocate for
the Petitioner.

Coram : Nutan D. Sardesai. J.

Dated : 30th June, 2020

P.C.:

This is an application for bringing on record the legal representatives of the deceased respondent no.5(d) who expired on 11.10.2019 and respondent no.13(a) who expired on 30.03.2020.

2. It was her contention that though the respondent no.5(d) had expired on 11.10.2019, one of the legal representatives was already on record and in view of a judgment of this Court, the application was still within time as the remaining legal

representatives could be brought on record within three years, while the request for bringing the legal representatives of the respondent no.13(a) on record is within time. In view thereof the application is allowed.

3. The applicant to carry out the amendment within a week from today and serve the proposed legal representatives of the respective deceased respondent nos.5(d) and 13(a).

4. Ms. A. Agni, learned Senior Advocate also submits that she had informed Shri Carlos Ferreira, learned Advocate appearing for the respondents about the application.

5. The application stands disposed off accordingly.

Nutan D. Sardesai, J.

MF/-